

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.2555**

TO BE ANSWERED ON THE 2ND AUGUST, 2016/SHRAVANA 11, 1938 (SAKA)

WEB BASED PFMS FOR FUNDING UNDER FCRA

2555. SHRI J.J.T. NATTERJEE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to start a web based Public Financial Management System (PFMS) for funding under the Foreign Contributions Regulation Act (FCRA);

(b) if so, the details thereof and the reasons therefor;

(c) whether any malpractices have been noticed by the Government regarding the funds received under FCRA; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) & (b): There is no proposal to start a Web based Public Financial Management System (PFMS) for funding under the Foreign Contribution Regulation Act (FCRA).

(c) & (d): Yes, whenever violation of FCRA have been noticed, action

under the provision of Law has been taken after giving due opportunity to the association. In 2014, penalty amounting to Rs. 51,99,526/- on 24 associations, in the year 2015 an amount of Rs.80,11,010/- on 71 associations and in the year 2016 an amount of Rs.63,70,428/- on 26 associations for compounding the offence for receipt and utilization of foreign contribution without obtaining registration or prior permission under the FCRA, 2010 was imposed. Notices were issued to around 21,000 associations in 2011 and to 10,343 associations in 2014 for not filing annual returns continuously for three years. Consequently, registration of 4138 associations was cancelled in July 2012 and of 10,020 in March 2015 after issue of show cause notices to such associations and giving them adequate opportunity. Names of associations against whom actions of cancellation has been taken are available on the website www.fcraonline.nic.in of the Ministry of Home Affairs.
